

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE "A" BENCH : PUNE
BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
AND
DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER

Sl. No.	ITA.No.	A.Y.	Assessee/ Appellant	Dept./ Respondent	Order Appealed against NFAC, Delhi's DIN & Order No. ITBA/NFAC/S/250/2023- 24 dated -	Proceedings u/sec.
1.	742/PUN./2023	2014-15	Cubix Automation Private Limited, S.No.26/6, Vitthalwadi, Hinganekhur, Sinhgad Road, Pune. PIN-411 051, Maharashtra PAN AACCC2831L	The Income Tax Officer, TDS-1, Room No.114, 1 st Floor, Aayakar Sadan, Bodhi Tower, 548/2B Salisbury Park, Lane No.1, Behind Bank of Maharashtra, Pune. PIN 411 037.	1052525774(1) dated 02.05.2023	200A of the Income Tax Act, 1961 (in short "the Act").
2.	743/PUN./2023	2014-15			1052492734(1) dated 01.05.2023	
3.	744/PUN./2023	2014-15			1052525449(1) dated 02.05.2023	
4.	745/PUN./2023	2015-16			1052525614(1) dated 02.05.2023	
5.	746/PUN./2023	2014-15			1052525311(1) dated 02.05.2023	
6.	747/PUN./2023	2013-14			1052363063(1) dated 26.04.2023	
7.	748/PUN./2023	2013-14			1052362908(1) dated 26.04.2023	
8.	749/PUN./2023	2014-15			1052525735(1) dated 02.05.2023	
9.	750/PUN./2023	2013-14			1052362702(1) dated 26.04.2023	
10.	751/PUN./2023	2013-14			1052362986(1) dated 26.04.2023	
11.	752/PUN./2023	2013-14			1052363152(1) dated 26.04.2023	
12.	753/PUN./2023	2013-14			1052362608(1) dated 26.04.2023	

For Assessee :	Shri Sarang Gudhate
For Revenue :	Shri Ramnath P. Murkunde

Date of Hearing :	26.07.2023
Date of Pronouncement :	26.07.2023

ORDER

PER BENCH :

The instant batch of twelve appeals pertains to a single assessee viz., Cubix Automation Private Limited. All the other relevant particulars already stand tabulated hereinabove.

Heard both the parties. Case files perused.

2. Learned counsel; after vehemently arguing the matter in favour of assessee's pleadings and that both the learned lower authorities have erred in law and on facts in levying sec.234E r.w.s.200A late filing fee, has filed a letter before us reading as under :

26/7/2023

To,
The Income Tax Appellate Tribunal
A Bench, Pune.

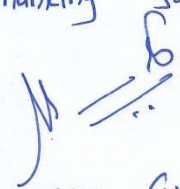
Respected Sirs, Reg. Cubix Automation Pvt Ltd.

Assessee has filed appeal against the Order of CIT(A) in following ~~cases~~ appeals.
ITA/PUN/742 to ITA/PUN/753/2023

The appeals are filed against intimation instead of Rectification Order u/s 154.

On behalf of assessee, I request you to allow to withdraw the ~~cases~~ appeals with liberty to file appeal before CIT(A) against Section 154 Rectification orders as per Law.

Thanking You,


CA Sarang Guadhate
Authorised Representative.

3. The Revenue is equally fair enough in not objecting to the assessee's foregoing withdrawal letter. Ordered accordingly.

4. These assessee's twelve appeals are dismissed as withdrawn in foregoing terms. A copy of this common order be placed in the respective case files.

Order pronounced in the open Court on 26.07.2023.

Sd/-
[DR. DIPAK P. RIPOTE]
ACCOUNTANT MEMBER

Sd/-
[SATBEER SINGH GODARA]
JUDICIAL MEMBER

Pune, Dated 26th July, 2023

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	The NFAC, Delhi
4.	The Pr. CIT, TDS, Pune
5.	D.R. ITAT, Pune "A" Bench, Pune
6.	Guard File.

//By Order//

Assistant Registrar, ITAT, Pune Benches,
Pune.